



**CA-32(PB)/2018**

Notice of the Application to the non-applicant-Resolution Professional.

The Resolution Professional, who is present in the Court, accepts notice on behalf of the non-applicant. A copy of the application has already been sent to him, which is duly received. Reply to the application, if any, be filed within one week with a copy in advance to the Counsel opposite.

List the matter on 1<sup>st</sup> February, 2018.

Sd/-

(M. M. KUMAR)  
PRESIDENT

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)